

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (CAA)No.05/Chd/Pb/2017

In the matter of:

Scheme of arrangement/demerger between

Mehta Engineers Limited

.. Transferor company/
Demerged company.

Mehta Engineers India Pvt. Ltd.

... Transferee company/
Resulting company.

Present: Mr. Karanveer Jindal, Advocate along with
Mr. M.G. Jindal, Practising Company Secretary
for petitioner-companies.

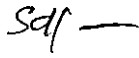
This is a Second Motion Petition filed in terms of Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules 2016. Learned counsel for petitioner-companies *inter alia* contends that the 'Scheme' of arrangement has been framed for demerging of Kanganwal unit of Applicant No.1 Transferor-Company to be merged in Applicant No.2 Transferee-Company. Learned counsel for petitioner-companies seeks to file application for condonation of delay in filing the petition after the report of Chairperson was received and also to file fresh affidavit of the Authorised Representative of the companies in support of the application as the earlier affidavits are not in the prescribed format in as-much-as the affidavits must refer to the affirmation of certain paragraphs on the basis of knowledge and certain other paragraphs on the basis of the record or the information. List the matter on 13.07.2017. The compliance be made at least two days before the next date.



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Learned counsel for petitioner-companies submits that reports of the Regional Director and the Registrar of Companies have already been received.

Learned counsel further submits that the petitioner-companies have not received any objections from any quarter to the proposed 'Scheme'. Registry is directed to report if any 'objections' have been received in the Tribunal to the proposed 'Scheme'.



(Justice R.P. Nagrath)
Member(Judicial)

 June 30, 2017
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